

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H. Jung, Member**

**Petition No. 40/2004**

**In the matter of**

Approval of tariff of Badarpur Thermal Power Station (705 MW) for the period from 1.4.2004 to 31.3.2009.

**And in the matter of**

Badarpur Thermal Power Station, New Delhi

.....**Petitioner**

Vs

Delhi Transco Limited, New Delhi

.... **Respondent**

**ORDER**

In our order dated 10.3.2004, we have directed that Badarpur Thermal Power Station (BTPS) shall be brought within the purview of ABT with effect from 1.4.2005.

2. Presently, tariff for BTPS is charged on single part basis according to Ministry of Power letter dated 17.3.1987. In order to facilitate smooth implementation of ABT, it is necessary to have two-part tariff, comprising of capacity (fixed) charges, and energy (variable) charges. Accordingly, the provisional two-part tariff chargeable after introduction of ABT w.e.f. 1.4.2005 shall be as under:

- |     |                      |   |  |
|-----|----------------------|---|--|
| (a) | Annual fixed charges | - | Rs.220.00 Crore                        |
| (b) | Energy charge        | - | Rs.158.87 paise/kWh of energy sent out |

3. Full capacity charges shall be recovered at target availability of 80% and recovery of capacity charges below the level of target availability shall be on pro rata basis. At zero availability, no capacity charges shall be payable.

4. While computing energy charge of 158.87 paise/kWh, the following operational norms have been considered:

Station Heat Rate (Kcal/kWh)	2850
Auxiliary Energy Consumption (%)	9.00
Specific fuel oil consumption (ml/kWh)	2.00

5. The base prices and gross calorific values of fuel considered for computation of energy charge are as under:

GCV of Oil (Kcal/Ltr)	10000
GCV of Coal (Kcal/Kg)	4400
Price of Oil (Rs./KI)	18087.55
Price of Coal (Rs./MT)	2191.52

6. The energy charge shall be subject to fuel price variation and further adjustment after finalisation of operational norms applicable to the generating station, by the Commission.

7. The two-part tariff approved is provisional and will be adjusted against the final tariff to be determined in the present petition.

8. Scheduling procedure and payment of charges for Unscheduled Interchanges (UI) shall be governed in terms of the Commission's notification dated 26.3.2004, as amended from time to time, on terms and conditions for determination of tariff, except that the scheduling and UI accounting shall be carried out by Delhi State Load Despatch Centre.

9. The petition shall be listed for further hearing on 21.4.2005 as already directed.

Sd/-  
**(A.H. JUNG)**  
**MEMBER**

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi, dated 1<sup>st</sup> April, 2005